

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 59252 of 2013

[Arising out of Arising out of Order-in-Appeal No. 192-193/CE/Apl/CHD-II/2013
dated 20.05.2013 passed by the Commissioner (Appeals), Chandigarh-II]

Alcon Wires And Cable Industries

27-a, Focal Point, Rajpura,
Punjab

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Chandigarh-II**

Plot No. 19, Central Revenue Building,
Sector 17-C, Chandigarh 160017

.....Respondent

APPEARANCE:

None for the Appellants

Sh. Shantanu Kumar Meena, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 30.05.2025

DATE OF DECISION: 30.05.2025

Appeal is allowed. For order, see order of date passed in Excise
Appeal No. 907 of 2012.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**